

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00964/2018**

Jabalpur, this Thursday, the 13<sup>th</sup> day of October, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Smt. Leela Pathak, W/o Late Ayodhya Nath Pathak, aged about 75 years, R/o 13 New MLA Colony, Jawahar Chowk, Bhopal.

**-Applicant**

**(By Advocate – Shri Samresh Katare)**

**V e r s u s**

1. Union of India, Secretary Ministry of Home Affairs, North Block, Central Secretariat, New Delhi, Delhi 110001.

2. Under Secretary, Home Affairs Jain Singh Marg, Hanuman Road Area, Connaught Place, New Delhi, Delhi 110001.

3. State of Madhya Pradesh through its Principal Secretary, Department of Home (Police), Vallabh Bhawan Bhopal, Madhya Pradesh 462001.

4. Director General of Police, Madhya Pradesh Police Headquarter, Jehangirabad, Bhopal, Madhya Pradesh – 462008.

5. The Accountant General Office of the Accountant General (A&E)-II, Lekha Bhawan, Jhansi Road, Gwalior, Madhya Pradesh – 474002

**-Respondents**

**(By Advocate – Ms. Chanchal Sharma)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

The applicant is a widow of retired Director General of Police, who superannuated on 31.12.1997.

2. The husband of the applicant was awarded four Gallantry Medals during his lifetime.

3. The Government of India prescribes monetary allowance for the recipient of such Medal holders, the rates of which are enhanced at regular intervals.

4. The applicant has filed communication dated 15.06.2018 (Annexure A-6) by which the allowances have been revised on the last occasion. However, the same were not paid to her at enhanced rate.

5. It is the case of the applicant that even the previous enhancement has not been paid to her.

6. At this stage, learned counsel for the applicant submits that applicant would be satisfied if she is given liberty to file a detailed representation for redressal of her grievances and the respondents may be directed to consider and decide the same in a time-bound manner.

7. Learned counsel for the respondents, appearing on advance copy of the O.A, has no objection to it.

8. Accordingly, without going into the merits of the case, we dispose of this Original Application with liberty to the applicant to file a detailed representation within 15 days from

today regarding the allowances of Gallantry Awards. On receipt of such representation, the competent authority of the respondents is directed to consider and decide the same with the reasoned and speaking order within 60 days thereafter by communicating its decision to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am/-